

OA 29/03

copies of this order.

With the above observations and direction, this

O.A. is disposed of. No costs.

Hand over copies of this order to the parties.

[Signature]
VICE CHAIRMAN

Order dt. 27.5.03

23.5.03 Copy of Order dt. 22.5.03,
dt. 27.5.03 with
notice may be sent to
all respondents by
Regd. Post/A.D. and
Copy of order may
be given to both
the counsels.

Order dt. 04.08.04

List these matters on
11.08.04 for orders on
M.A. Nos. 394/04 and 546/04.

[Signature]
Vice-Chairman

[Signature]
27/5/03
27/5/03
S.O. (J)

Order dated - 11/08/04.

- ① MA 394/04
filed for app.
orders, copies
served.
- ② MA 546/04 has
been filed for
substitution,
copy not served
on G.A. (State).

Heard Counsel for the ~~Member (J)~~
parties on M.A. 394/04 wherein the
applicant has prayed for implementation of the
order dated 27.5.03 passed by this Tribunal
by filing another M.A. i.e. 546/04. Id. Counsel ~~for~~
has brought to the notice of the Tribunal that the
Original Applicant has since passed away on
26.6.03 and through this M.A. He wants to
substitute the wife of the deceased (as applicant)
legal heir to maintain M.A. 394/04. Having heard
the counsel of both the parties since the
applicant in the MA 394/04 has already passed
away, this M.A. itself has ^{been} rendered infructuous
and is disposed of accordingly, as regards the
M.A. 546/04, it is reported that the legal heir of
the deceased employee in the MA have filed a
Separate MA before this Tribunal and therefore
the Id. Counsel for the applicant does not want to
pursue this M.A. which is accordingly disposed of.

[Signature]
2/8
On. dt. 4.8.04
For further
orders on
MA 394/04 &
MA 546/04.

[Signature]
Vice-Chairman

[Signature]
10/08/04 *[Signature]*